

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Writ Jurisdiction]

W.P.(C) No. 71 of 2004

Chhunu Oraon Petitioner(s)
Versus
The State of Jharkhand through the Commissioner, South Chotanagpur Division,
Ranchi & Ors. Respondent(s)

With

W.P.(C) No. 3777 of 2003

Smt. Veena Rani Verma & Ors. Petitioner(s)
Versus
The State of Jharkhand through the Commissioner, South Chotanagpur Division,
Ranchi & Ors. Respondent(s)

.....
CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)

.....
For the Petitioner : None
For the Resp- State : Mr. Prakash Chandra Roy, SC (L&C)-I
For the Private Respondent :Mr. Amar Kumar Sinha, Advocate [In W.P.(C) No. 71 of 2004]
For the Petitioners : Mr. Amar Kumar Sinha, Advocate
For the Respondent Nos.1 to 4 : Mr. Prakash Chandra Roy, SC (L&C)-I
[In W.P.(C) No. 3777 of 2003]

.....
20 / 06.09.2021. When the matter is called out, no body appears on behalf of the
petitioner in **W.P.(C) No. 71 of 2004.**

By way of last indulgence, put up these cases on 28.09.2021.

(Kailash Prasad Deo, J.)

Sandeep/